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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ CS(COMM) 572/2020

ELSEVIER LTD. AND ORS. .... Plaintiff

Through: Ms. Snehima Jauhari,
Ms. R.Ramya, Advocates

versus

ALEXANDRA ELBAKYAN AND ORS. ..... Defendant

Through: Mr. Nilesh Jain (VC), Advocate
For D-1.

CORAM:
JOINT REGISTRAR (JUDICIAL) Dr. AJAY GULATI (DHJS)

O R D E R

% 26.04.2024

I.A. No. 9233/2024 filed by the plaintiff seeking condonation of delay of 17 days in filing a reply to defendant no. 1's. I.A. 19693/2023 (for amendment of the written statement).

Issue notice.

Notice accepted by ld. Counsel for the plaintiff.

Ld. Counsel for the plaintiff submits that he has no objection if the application is allowed and delay is condoned.

For the reasons stated in the application and in view of the 'no objection' of ld. Counsel for the plaintiff, application is allowed. Delay stands condoned. Reply is taken on record. Rejoinder, if any be filed within a week.

IA stands disposed off.

Dr. AJAY GULATI (DHJS),
JOINT REGISTRAR (JUDICIAL)

APRIL 26, 2024/sk

Click here to check corrigendum, if any

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